GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1245 ANSWERED ON 01/08/2024

Appointments of Central Notaries in Goa

1245. Shri Sadanand Mhalu Shet Tanavade:

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether an adequate number of Central Notaries is available in proportion to each state's population in Country, if so, the details thereof;
- (b) the statistics on total number of Central Notaries appointed versus the current requirement in Goa;
- (c) the selection procedure specific to Goa for Central Notary appointments by Government:
- (d) the timeline and stages involved in the notary application and appointment process in Goa; and
- (e) whether there are plans to increase the number of Central Notary positions in Goa to meet their rising demand, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a): In pursuance of the recommendations made by the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law & Justice in its 138th and 140th Report, the number of Notaries to be appointed by the Central Government in various States and UTs has been reviewed and based on such review, the strength of Notaries to be appointed by the Central Government in various States, including Goa, has been revised vide the Notaries (Amendment) Rules, 2024.
- (b) to (d): 320 applicants, whose online applications were received up to 31.03.2023, were called for online interviews. 297 candidates appeared in the said interviews. On the basis of assessment of suitability of the applicants by the interview boards, 296 candidates have been provisionally appointed by the Central Government as Notaries for the State of Goa.
- (e): There is no proposal to further revise the number of Notaries to be appointed by the Central Government for the State of Goa.